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**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 13th DECEMBER, 2024, 02:30 P.M.

**IA(IBC)(Plan)/2/GB/ 2024
In CP (IB)/32/GB/2022**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Balraj Joshi**

In the Matter of	P. L. Industries Pvt. Ltd. Vs Canara Bank & 11 others
Under Section	U/s 10 of IBC, 2016

Appearances (via video conferencing/physically)

For Petitioner (s) : Ms. Anshika Khaitan, CA

For Respondent (s) :

ORDER

Order Pronounced through VC *vide* separate sheets.

Sd/-
Balraj Joshi
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)



Zeba (PS)

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI

IA (IBC)(Plan)/2/GB/2024
In CP (IB)/32/GB/2022

*An Application under Section 30(6) read with Section 60(5) of the Insolvency and Bankruptcy Code,
2016*

In the matter of:

P.L Industries Private Limited, a company incorporated under Companies Act, 1956,
having registered Office at 29A, Cantonment, Goenka Market Shillong East Khasi Hills,
Meghalaya —793001;

...Petitioner/Corporate Applicant

-Versus-

Canara Bank & Ors., having Head office at 112, JC Road, Bangalore- 760002 and branch
office at Sikh Temple Branch, S.C Goswami Road, Panbazaar, Guwahati, Assam- 781001;

...Respondent

-AND-

In the matter of:

Sandeep Khaitan, Resolution Professional of the Corporate Applicant, having address at
Singhi & Co., Sanmati Plaza, G.S. Road, opposite IDBI Bank, ABC Area, Guwahati,
Kamrup, Assam — 781005.

...Applicant

Sd-

Sd-



NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

IA (IBC)(Plan)/2/GB/2024
In CP (IB)/32/GB/2022

Coram:

Shri Deep Chandra Joshi : Member (Judicial)

Shri Balraj Joshi : Member (Technical)

Appearances (through video conferencing):

For Applicant : Mr A. Prasad, Adv. For the RP.

Order pronounced on: 13.12.2024

Per: Balraj Joshi, Member (Technical)

ORDER

1. This Interlocutory Application i.e., IA (IBC)(Plan)/2/GB/2024 has been filed by **Sandeep Khaitan**("Resolution Professional/RP"), who is the appointed Resolution Professional of P.L Industries Private Limited("Corporate Applicant/CA"), under Section 30(6) read with Section 60(5) of the Insolvency and Bankruptcy Code, 2016("Code"). In CP (IB) No. 32/GB/2022, this Tribunal vide order dated 12.01.2024 admitted the above Petition and initiated Corporate Insolvency Resolution Process ("CIRP") against the Corporate Applicant. The Resolution Plan dated 15.07.2024 (as amended on 16.09.2024) submitted by Mr. Arup Kumar Sarma (the Successful Resolution Applicant, "SRA") has been approved by the Committee of Creditors ("CoC") through e-voting held after the 9th CoC meeting, securing "100% voting share". The Applicant through the present Application prays for the following reliefs to-

- a. Allow the present Application and approve the CoC approved resolution plan dated 15.07.2024 (as amended on 16.09.2024) submitted by Mr. Arup Kumar Sarma;



Sd-

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Sd-